In case airlines fail to pay their dues, OMCs take action for recovery of (c) dues in line with the mutually-agreed commercial terms between them and the Airlines and as per legal processes, inter alia putting them on 'Cash and Carry', recovery of interest on overdue payments, encashing bank guarantee, seeking post dated cheques for outstanding dues filing suit against defaulting airlines in the Court of law etc.

## Regularizing prices of petro-products

2588. SHRI THOMAS SANGMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- whether Government has deregulated the price of petrol; (a)
- (b) whether the Oil Marketing Companies (OMCs) are still incurring losses on the sale of petrol;
  - (c) if so, the reasons therefor;

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whether Government plans to cushion the consumers from the impact of spiraling international prices of crude oil by regulating the price of all petroleum products; and

## if so, the details thereof? (e)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) Yes, Sir. In the light of the recommendations made by the Expert Group set up to advise on a viable and sustainable system of pricing of petroleum products under the Chairmanship of Dr. Kirit S. Parikh, the price of Petrol has been made market-determined both at the Refinery Gate and at the Retail Level with effect from 26th June, 2010. Since then, the OMCs take appropriate decision on the pricing of Petrol in line with the international oil prices and market conditions. Even after implementation of the market-determined pricing, OMCs have been making revision in price of Petrol in a guarded manner, at times, absorbing a part of under-recovery themselves. Indian Oil Corporation Limited (IOCL) has reported that based on Refinery Gate Prices (RGP) effective 16.8.2012, their under-recovery on sale of Petrol is Rs. 3.85 per litre.

(d) and (e) In order to insulate the common man from the impact of rise in international oil prices and the domestic inflationary conditions, the Government continues to modulate the Retail Selling Price (RSP) of Diesel, PDS Kerosene and Domestic LPG resulting in incidence of under-recovery to the OMCs. The OMCs have incurred under recovery of Rs. 1,38,541 crore during 2011-12 and Rs. 47,811 crore during first quarter of the current financial year. Based on the Refinery Gate Price effective 16.8.2012 for Diesel and 1.8.2012 for PDS Kerosene and Domestic LPG. OMCs are incurring under-recovery of Rs. 13.76 per litre on the sale of Diesel, Rs. 28.54 per litre on PDS Kerosene and Rs. 231.00 per 14.2 kg cylinder of Domestic LPG.

## Different prices of diesel to mitigate loss of OMCS

†2589. SHRI DHARMENDRA PRADHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether it is a fact that consumption of diesel in the country has increased by 7.8 per cent in 2011-12 as compared to the year 2010-11;
- (b) if so, whether Government is considering to fix the different prices of subsidized diesel and the diesel used in vehicles to curb and control increasing consumption of diesel;
  - (c) if so, the details thereof; and
  - (d) the details of loss incurred by oil companies on the sale of diesel?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The details of consumption and growth of Diesel during the last two years is given below:

<sup>†</sup> Original notice of the question was received in Hindi.